

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 322 OF 2017**

**Dated: 19<sup>th</sup> December, 2017**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Madhya Pradesh Power Management Co. Ltd.**

**.... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Umapathy  
Mr. Aditya Singh  
Mr. Navin Kohli

Counsel for the Respondent(s) : Ms. Janmali M. for R-2

Ms. Garima Srivastava for R-3 to 6

**ORDER**

Learned counsel for the appellant states that he has served all the respondents and filed affidavit of service on 21.09.2017.

Admit. Mr. Janmali appears on behalf of Respondent No.2 and Ms. Garima Srivastava appears on behalf of Respondent Nos. 3 to 6 and they seek four weeks time to file reply.

List the matter on **01.03.2018**. In the meantime, learned counsel for the respondents may file reply on or before 17.01.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

**(Justice N. K. Patil)  
Judicial Member**

**(I.J. Kapoor)  
Technical Member**